#### FORM NO. 21

(See rule 114)

U P S	Versus	Respondent(S)
***************************************	INDEX SHEET	•
Serial No.	DESCRIPTION OF DOCUMEN	TS PAC
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6	Power	AUI
Certified t	hat the file is complete in all respects.  Listoy:	

# CERTIAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH, LUCKNOW

Registration No. 276 of 1989 90 (L)

RESPUBLICANT (3) Subhassa Chandra Crang

#### Endorsement as to result of examination

Particulars to be examined Is the appeal competent ? 1. a) Is the application in the 2. prescribed form ? Is the application in paper book form ? Have six complete sets of the application been fixed ? 3. a) Is the appeal in time ? If not, by how many days it is beyond time? Has sufficient case for not making the application in time, been filed? Has the document of authorisation 4. Vakalatnama been filed ? Is the application accompanied by B.D./Postal Order for Rs.50/-5. Has the certified copy/copies 6. of the order(s) against which the application is made been filed? Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ? b) Have the 'documents referred to in (a) above duly attested. by  $\epsilon$  Gazetted Officer and numbered accordingly ? Are the documents referred to in (a) above neatly typed

in double sapce ?

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9.

10.

Has the index of documents been

Have the chronological details

of representation made and the out come of such representation been indicated in the application?

Is the matter reised in the appli-

filed and pagaing done properly?

cation pending before any court of Law or any other Bench of Tribunal?





#### particulars to be Examined

11. Are the application/duplicate copy/spare copies signed ?

Are extra copies of the application with Annoxures filed ?

- a) Identical with the Original ?
- b) Defective ?
- o) Wanting in Annexures

Nes.\_\_\_\_payesNos\_\_\_\_

mave the file size envelopes bearing full addresses of the respondents been filed ?

14. Are the given address the registered address ?

13. Do the names of the parties stated in the copies tally with those indicated in the application ?

- 15. Are the translations certified to be ture or supported by an Affidavit affirming that they are true?
- 17. Are the facts of the case montioned in item no. 6 of the application ?
  - €) Concise ?
  - b) Under distinct heads ?
  - c) Numbered consectively R
  - d) Typed in double space on one side of the paper ?
- 18. Have the particulars for interim order prayed for indicated with reasons ?
- 4. 19. Whether all the remedies have been exhausted.

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#### Endorsement as to result of examination

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9/11/90 Mon Mr. Justice 14. Math, 26 hon mr. in in singh, Am.

> Miarel othe larved comusel for the applicant. The orde wili be pronounced on 21/11/90. Order gregor vied. M. In Smyr Am.

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### IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD LUCKNOW CIRCUIT BENCH.

O.A. NO. Taka-No.

276

1990 (L)

		DATE OF DE	cision 21/11/	90
Sນ	ohash Chand Garg		PETITIONER (S)	,
Shri S.	N. Srivastava		e for the Petit	ioner(s)
	VERSUS			
U.P.S.C	New Delhi and A	nother	RESPONDENT (S)	
		Advocat	e for the respon	ndent (s)
CORAM:				1
The Hon'b]	e Mr. Justice K	amleshwar Nat	h, V.C.	
The Hon bl	e Mr. M.M. Sing	h, A.M.		
1.	Whether Reported to see the Judge	rs of local parent?	apers may be all	, and the second se
2.	To be referred	to the Report	er or not ?	ies
3.	Whether their Lo	ordships wish gement ?	to see the fair	jes No
4.	Whether to be c			jes
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New	Land Lillan	****		

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### Carcula Berg , audiction

Adjusts tion .... No. 276/1990(L)

Subhash Chand Gard

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versus

J.P.J.J. Med Delhi and another Administration

Mon. (r. M.M. Sing', .dm. . meer.

(3/ 'on. r. H.d. Sing', ...it.)

The applicant's a gais that he had applaced For the 1905 C.vil Corvides(Preliminary) Commination only and 1087, 1088 and 1989 for Preliminary as Well s the Main extinations of the Civil Services Extrince to. However, while Surmis in; information about himself for 1987, 1983 on: 1989 examinations he did not think it necessing to ention that he had a meaned for the 1985 preliminary memination as his impression was that es suring for the preliminary examination alone was not counted is an it.empt and only then it can be as size in the preliminary shelf as the roin or him year to was country as an attempt. The U.D.S.U. U. day incorply to his not mencioning his an ensing for the 1985 examination issued him a short of use how to be a second (-innersize  $\Lambda$ =5) asking him to show bear this color shows not be taken a ainst/for his indring in the color of a and 13 of the sults for the Civil lastices (. \*in) Exemination, 1989 published in the Usaella of Latta (Intraordinary) ನೇವಾರ 17.12.88 ಗಳಿ ನಟ್ಟಾಗ 4 ಹಣ್ಣ ಕರ್ನಾ ಗ್ರಾಮ್ಯಾ h h L

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**)**.



for the Civil Dervices (Preliminary) Examination, 1989 published in Special Supplement of the Employment News 3 ted 17.12.88. It a applicant submissed his coply dated 7.2.90(Annexure-7) to the said notice admitting the omission to cention his appearing for the 1985 examination but explaining the circumstances under which the sime happened. He attributed the lapse to his error of judgment and misintermetation of Rules. Thereafter, the U.P.S.C. issues their decision duted 16.4.90(..nncxure-I) to the effect that the Commission did not find the explanation of the applicant satisfactory and therefore, decired to deber him from the U.P.S.C. examinations and selections for a period of three years with effect from 23.3.90 and to cancel his candidature for the 1089 milh demination also. The applicant, aggrieved by this order filed this application secking direction to quash Annexira-I and direction to the U.P.S.C. to let the applicant enjoy his last atcempt for the next Civil Services Evacination when donducted by the J.F.S.C.

- 2. He have heard Shri S.N. Srivastava, learned advocate for the applicant and perused the record.
- that: (i) the U.P.S.C. frequently changed the eligibility criteria which confused candidates; (ii) the punishment the U.P.S.C. averded is disproportionate as debarring for three years is to result in debarring the applicant for ever from appearing in the examination; (iii) the form the ablicant had filled for the 1985. C. and his candidature allowed, the U.P.S.C. was estoped from cancelling the candidature; and (iv) with the 1990.



N Day

amendment of the rules, four attempts were available to candidates the advantage of which change should be made available to him with retrospective effect. For ground (iii) here, the Supreme Court judgment in Sri Krishan v. Kurukshetra University (Ala 1976 GC 376) has been relied upon and for ground (iv) kattan Lal v. State of Punjab (Ala 1965 S.C. 444) has been relied upon.

The first ground has little strength as and feel that frequent changes in the rules regarding eligibility should couse such enormous confusion in the minds of candidates as to make it difficult for them to enumerate the year(s) of their having apparted for the Civil Service Service & minacion in the past. 14 at all, the ground could be taken into consideration by the UPSC to decide appropriate punishment while considering the reply of the applicant to the UPSC notice does not, by itself, completely absove the sessondants from the responsibility of suppressing the information which, if not suppressed, would have resulted in the rejection of his application for permission to sit for the 1989 exemination. That brings us to the second ground namely, the alleged disproportionately harsh punishment about which we are of the view that once the applicant's lapse has been established and orders pas ed by the Upg. itis not for the fribunal to modify the order of the upon on the ground that the same is hersh . This Tribunal has n) a mellate jurisdiction over such orders of the UPSC. Regarding the third ground, namely the aperation of the rule of estoppel, it is clear to us that ficus as transpired before the UPSC regarding the number of etimopts the applicant had made and the number daving bean found tobe one more than was disclosed by the applicant (which is

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admitted by the applicant though he has affered an explanation for the same) the UPSC's manction to the aplicant's candidatule for the wear 1989 Eximination came to be given because of the suppression of the information. The benefit of the rule of estop el does not accrue to the applicant inthese circumstances. The faces of Shri Krishna case, subra ruled upon by the learned advocate for the applicant are entirely different from the facts of the applicant's case. Regarding the fourth ground increasin; to four the available number of attempts from the earlier three by the decision notified in 1990, does not help the applicant. His case in 1989 is required to be appreciated and decided in the light of the 1989 rules asrightly in our view-done by the UPSC. The facts of Rattan Lal's Casa, supra are marked by distinguishable from the facts of the applicant's case. By increasing the number of attempts from three to four the UPSC did not aet in the reals of criminal las but merely made one more opportunity vailable to the condiduces from 1990. thes no bearing on the applicant's case dependent as it is on the rules before that. In fact, by 1989, the applicant had already avoiled of four attempts though the benefit of 1989 attempt came to be denied to him in view of the fact that he had suppressed the information regarding his 1935 attempt and only three attempts were allowed in the rules then valid.

5. In vigo of the above, we find that the applicant's M case does not deserved further consideration. We, therefore reject his application at the admission state without any order as to costs.

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To,

Date:

Seal:

#### The Registrar,

FORM II

See Rule 4(4)

Receipt Slip

the Central Administrative Tribunal,
bench by Shri/Kum./Smt
working asin the
Ministry/Department/Office of
ix residing
at
is hereby acknowledged.
For Registrar
Central Administrative Tribunal

Receipt of the application filed in

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.....Bench



# IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH, LUCKNOW

REGISTRATION NO. 276 OF 1990 CL,

SUBHASH CHAND GARG

PETITIONER

**VERSUS** 

UNION PUBLIC SERVICE COMMISSION

& ANOTHER

RESPONDENTS

COMPILATION NUMBER

1I1

♠ Application )

LUCKNOW

DATED: 27.8.1990.

(S.N.SRIVASTAVA)
COUNSEL FOR PETITIONER

Syarg





## IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH, LUCKNOW

INDEX

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REGISTRATION NO. 276 OF 1990 (し

SUBHASH CHAND GARG

COMPILATION NUMBER-1

PETITIONER

**VERSUS** 

UNION PUBLIC SERVICE COMMISSION & ANOTHER .. RESPONDENT

Application

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riber 2000 -

DATED 27/9/

(S.N.SRIVASTAVA)

Advocate,

COUNSEL FOR THE PETITIONER

Starg-



### IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH, LUCKNOW

REGISTRATION NO.

OF 1990

(DISTRICT : LUCKNOW)

SUBHASH CHAND GARG, aged about 26 years, son of Shri Darshan Lal, resident of 18/223, Indira Nagar, Lucknow.

PETITIONER

#### **VERSUS**

- 1. UNION PUBLIC SERVICE COMMISSION, through its Secretary, Dholpur House, New Delhi;
- 2. UNION OF INDIA, through its
  Secretary, Ministry of Personnel,
  Public Grievances & Pensions,
  Department of Personnel and
  Training. New Delki

... RESPONDENTS

Contd...2

#### DETAILS OF APPLICATION

the respondents' impugned punishment order dated 16.4.1990 by which the respondents have cancelled the petitioner's candidature for Givil Services (Main) Examination, 1989 without declaring his result and has debarred the petitioner for three years from their examinations and selection with effect from 23.3.1990. A true copy of the impugned order dated

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16.4.1990 is being annexed hereto as ANNEXURE NO.1. Petitioner had appeared in the 1985 Civil Services (Preliminary) Examination under the impression that he is eligible to appear in the said examination. Later on the petitioner appeared in the Civil Services Examinations for 1987, 1988 and 1989 (in preliminary and main both) but he did not mention his appearance of 1985 Civil Services Preliminary Examination. The Petitioner was under impression that an attempt is counted only when a candidate appears in both the examinations like so many candidates. It is important to mention at this stage that prior to 1979 Civil Services Examination, there was no restriction regarding the number of attempts and restriction of three attempts was imposed from 1979 examination and from 1990/onwards Civil Services Examination number of attempts have been raised to four and the candidate, who never got fourth opportunity to appear in Civil Services Examination have been allowed by respondents to appear in 1990 Civil Services Examination. In view of the above facts, the cancellation of 1989 Civil Services Examination's candidature of the petitioner and further imposition of debar of three years for an act which is no more a wrong act is against the principles of natural justice, fundamental rights enshrined under the Constitution of India, hence respondents' impugned order dated 16.4.1990 be quashed or modified in order to give the fair opportunity to the petitioner in the interest of justice to do the justice with the hopeless petitioner.

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#### 2. JURISDICTION OF THE TRIBUNAL

The petitioner declares that the subject Contd...3

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matter of present claim petition, for which the petitioner wants redressal, is within the jurisdiction of this Hon'ble Tribunal.

#### 3. LIMITATION

The petitioner further declares that the application is within the limitation period prescribed under section 21 of the Administrative Tribunals Act, 1985.

#### 4. FACTS OF THE CASE

Facts of the case are given below: -

- 4.1 That the petitioner belongs to rural family of Haryana though he has a good academic record to his credit. He and his family is are not aware with the rules, technicalities of Civil Services Examination conducted by the respondents.
- 4.2 That in 1985 the petitioner appeared in Civil Services Preliminary Examination for 1985 but did not appear in the Main Examination. The petitioner then appeared in Civil Services Examination(Preliminary and Main) for the years 1987, 1988 and 1989.
- 4.3 That the petitioner was under the impression that each general candidate is entitled for three attempts for main and preliminary examination of Civil Services and one attempt is counted only when a candidate appears in Main Examination of the concerned year of Civil Services Examination.

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4.4 That it is pertinent at this stage to give Contd...4



details of the system for the Civil Services Examination conducted by the respondent No.1. The respondent No.1 holds & Examinations for I.A.S., I.F.S., I.P.S., I.R.S. and other Class I and Class II services every year and the rules for examinations are framed with the consultation of the respondent No.2.

- 4.5 That prior to 1979, Civil Services Examinations were conducted on traditional basis and there was no restriction regarding the number of attempts and a recandidate can avail any number of attempts provided he is within the age group of 21 to 26 years.
- 4.6 That from 1979 new examination pattern for Civil Services Examinations was introduced and under the new scheme to be held, examination in two parts preliminary examination and main examination for each year Civil Services Examination and other notable changes introduced were as:-
- (a) That number of attempts restricted from unlimited attempts to three only for general candidates;
- (b) That upper age limit for general candidates raised from 26 years to 28 years.
- (c) That if a candidate appears in preliminary examination, it would be counted as one attempt.
- 4.7 That these changes had created a lot of confusion to the prospective candidates and many of them became the victims of the new changes and it has mostly affected the candidates of rural backgrounds or

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the candidates belonging to ordinary families having no proper guidance being their parents unaware with the complicity of examination system for such a highest service of the Nation.

That for the year 1985 Civil Services Examinations, respondents again reduced the upper age limit to 26 years from 28 years but due to various writs in various High Courts, respondent raised the upper age limit to 28 years for the 1985 Civil Services Examinations.

4.9 That for the 1986 Civil Services Examination, respondents again reduced the upper age limit to 26 years but again due to various writs in High Courts, respondents raised the upper age limit to 28 years for 1986 Civil Services Examinations.

That for the 1987 Civil Services Examinations,

respondents again reduced the upper age limit to 26
years and this time matter could not be properly
followed, hence upper age limit remained 26 years for
1987 Civil Services Examinations. This change in
upper age limit created a confusion in the mind of
petitioner that due to new upper age limits introduced
from 1987 Civil Services Examinations, attempts would
be counted from 1987 and onwards examinations, like
the earlier decision of respondents in 1979 when
respondents changed the upper age limit from 26 years
to 28 years when they had started counting the number
of attempts from 1979 and onwards Civil Services
Examinations and a candidate could enjoy three attempts

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from 1979 and onwards examinations irrespective of attempts taken by him prior to 1979 Civil Services Examinations.

Under this impression, the petitioner appeared in the Civil Services Examination for 1987, 1988 and 1989 to exhaust his three attempts.

4.11. That respondent announced in the first week of January, 1990 that for Civil Services Examinations upper age limit would be 26 years and maximum number of attempts to three for General category candidates.

From the perusal of sub-paras 4.8 to 4.9, it is quite clear that a lot of confusion was created among the candidates regarding the number of attempts and so many candidates became the victims of their frequent changes in the eligibility criteria for Civil Services Examinations by the respondents. This led to agitation by the affected candidates and respondents were forced to raise the upper age limit to 28 years from 26 years and increase the number of attempts from three to four in order to compensate the candidates for one extra attempt by a notification in the second week of February, 1990. A true copy of the notification as of January, 1990 and February, 1990 are being annexed as ANNEXURE NOS. 2 & 3 respectively to this petition.

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But this notification could not do justice with all the victimized candidates, hence respondents issued another notification in the month of March, 1990 raising the upper age limit to 31 years for this year

Contd...7



year Civil Services Examination to do justice with remaining affected candidates. A true copy of the notification of March, 1990 is being annexed hereto as ANNEXURE NO.4.

But this also could not do justice with all the affected candidates and a lot of petitions have been filed in the Central Administrative Tribunal,

Allahabad and Delhi for redressal as getting fourth attempt and respondents in fact allowed the all candidates, who have not exhausted their four attempts so far, and had submitted the form for Civil Services Examination, 1990 but they have not given this time general information like the earlier notification.

Interim order in Writ Petition No. 0A 745/90 to 753/90 is being annexed hereto as ANNEXURE NO.5.

That respondent No.1 issued a show cause 4.12 notice dated 24.1.1990 to the petitioner for not mentioning the 1985 Preliminary Examination in 1989 Civil Services Examination form. Respondent's show cause notice dated 24.1.1990 is being annexed hereto as ANNEXURE NO.6. Since the Civil Services (Main) Examination form consists of about 20 or more pages, petitioner could not give specific reply to the allegations but being the petitioner honest, he admitted that he had appeared in 1985 Preliminary Examination also and pleaded that he took 1989 examination under wrong impression and requested the authorities to take sympathetic view in the light of respondents' notification in February, 1990, March, 1990 thereby increasing the number of attempts to

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four for Civil Services Examination. The petitioner's reply dated 7.2.1990 to the respondents is being annexed hereto as ANNEXURE NO.7.

4.13 That after getting the reply of petitioner, respondents imposed the two punishments by order dated 16.4.1990, which are as follows:-

- i) debarring the petitioner to appear in any examination and selection, held by them for a period of three years with effect from 23.3.1990.
- ii) cancelled the candidature for Civil Services Examination (Main), 1989.
- That it is important to mention at this stage that this decision has been taken only keeping in mind the number of attempts as three while the respondents have now increased the number of attempts to four and this year allowed all the candidates who have taken so far only three attempts irrespective of age. Keeping in view respondents' conduct with rest of the candidates and punishing so severely and marring whole life of a ignorant, honest candidate for a fourth attempt which is no more a wrong act and is a legal attempt, the punishment imposed by the respondents is not proportion--ate with the mistake committed by the petitioner and is liable to be quashed or modified.

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4.15 That petitioner's date of birth is 3.7.1964 and according to new recruitment rules for Civil



Services Examinations a candidate can appear in it upto 28 years of age which is calculated from 1st August of the year of Main Examination. Hence the petitioner can avail only the attempt of 1991 Civil Services Examination if there is no restriction on him by respondents in normal course while the restriction is to continue upto 22.3.1993 according to impugned punishment order.

4.16 That it is also relevant to mention at this stage that the petitioner had filled up the form for Civil Services Examination (Preliminary), 1989 in the month of January, 1989 and after proper scrutiny through computer, they found it correct and allowed the petitioner to appear in the 1989 Civil Services (Preliminary) Examination and theme in Civil Services (Main) Examination, 1989. According to rule 11 for the Civil Services Examination, 1989 published in Extra-ordinary gazette dated 17.12.1988, which is as "Rule-11- The decision of the Commission k as to the eligibility or otherwise of a candidate for admission to the examination shall be final."

The petitioner appeared in the examination after getting valid permission after due scrutiny by respondents, hence respondents estopped by their conduct keeping in view the principle of estoppel and they cannot cancel the petitioner's candidature for 1989 Examination for their carelessness. Rule 11 is the mandatory provision and respondents cannot escape from their liability and duty of checking the form properly before allowing the candidate even if

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the petitioner was ignorant or failed to mention his earlier attempts in the form.

That the provisions of scrutiny of form is 4.17 a meandatory provision and if the respondents found the candidate not eligible for the examination, they would have issued a letter of rejection mentioning the cause to the application. A rejection letter of the respondents to a candidate of 1987 Civil Services (Preliminary) Examination is being annexed hereto as ANNEXURE NO.8. The petitioner was never issued the letter of rejection after filling the form of for Civil Services (Preliminary) Examination, 1989 and Main Examination, 1989 which ass-ured the petitioner that he was eligible and appeared in the said examination. Hence now respondents are estopped to take any action against the petitioner, therefore, the punishment imposed by respondents is void and illegal and should be quashed.

4.18. That it is very important to mention at this stage that Hon'ble Supreme Court of India in Ratanlal Vs. State of Punjab (AIR 1965 SC 444) has held that the beneficial provision of the provision of the facto law can be given to offender even though that was not available at the time of commission of wrong act. This spirit of observation of the Hon'ble Supreme Court should have been followed by the respondents in the petitioner's case because now respondents have allowed four attempts to candidates of Civil Services and respondents have punished the petitioner for taking

fourth attempt. Hence on this ground also punishment

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does not sustain on the principles of natural justice, equity and fair play and is also in violation of fundamental rights of the enshrined under the Constitution of India.

That from the perusal of whole facts, it is 4.19 quite clear that respondents failed to apply the mind properly in the case of the petitioner and the punishment imposed by respondents are not only too harsh but improportionate to the mistake committed by the petitioner. Even respondents failed to realise the mistake committed by them by not scrutinizing the form properly and even further failed to realise that fourth attempt has now been legalised by them and hence no harsh punishment is desirable, hence impugned punishment order dated 16.4.1990 is not only arbitrary but is void also being absent with the application of mind by the respondents and this has also violated the principles of natural justice in the Assence of proper reason given by them. Thus fundamental rights of the petitioners have also been violated. Hence the petition be allowed and impugned order dated 16.4.1990 be quashed in the interest of justice and the petitioner be allowed to appear in the next Civil Services Examination and his result of 1989 Civil Services Lefa & Examination be also declared.

5. GROUNDS

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A. Because the respondents have created a lot of confusion in eligibility criteria for Civil Services

Examination more than ten times within a span of ten years from 1979 and under confusion violation of rule

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of attempt by petitioner does not warrant with further bar for three years from 23.3.1990 is from their examinations and selection.

- B. Because punishment imposed by the respondents is improportionate to the mistake committed by the petitioner.
- c. Because the respondents have not applied its mind judiciously and properly and have not given the reason, hence punishment imposed by respondents is not only illegal, void but also against the principles of natural justice, equity and fair play.
- D. Because it is the duty of the respondents to scrutinize the form and reject or accept the same. As the respondents failed to scrutinize the form and decision of respondents allowing the petitioner to appear in Civil Services (Main and Preliminary)

  Examinations, 1989 is binding on them also and now they are by their conduct estopped from cancelling the candidature of the petitioner form 1989 Examination and imposition of further punishment of debar for three years on the principles of estoppel.

- Segus

- E. Because the respondents are also bound by the rule 11 of Extra-ordinary Gazette dated 17.12.1988 for Civil Services Examinations, 1989 and hence impugned order of punishment is not sustainable on this ground also.
- F. Because the respondents have now raised the Contd...13

number of attempts to four for Civil Services

Examination from 1990 and for 1990 examination, they
have allowed all the candidates who have not taken
four attempts so far. Hence the fourth attempt taken
under mistake is no more a wrong act and thus
respondents failed to apply its mind correctly and
passed the impugned order arbitrarily violating the
fundamental rights assured under the Constitution
of India to the petitioner.

- G. Because by debarring the candidate for three years from 23.3.1990 respondents have in fact debarred the petitioner for whole life from their selection and examination because the petitioner would be of 28 years of age by 2.7.1992 while the ban will continue upto 22.3.1993; hence the punishment imposed is greater in effect than actually imposed, hence illegal on this ground also and against the spirit of fair play, equity and principles of natural justice and provisions of Constitution of India.
- H. Because the petitioner is honest and has never tried to deceive the respondents or conceal the fact and confirmed the respondents' querry regarding the attempt of 1985 examination, hence on this ground also impugned punishment is improportionate and deserves to be quashed or modified.
- I. Because the respondents have failed to give the benefits of beneficial provisions of facto law while considering the petitioner's case and imposing the punishment on him.

\*



#### .14.

- J. Because the punishment imposed by the respondents does not warrant keeping in view the whole facts and negligence done on the part of the respondents.
- K. Because the punishment imposed by respondents is otherwise unfair, arbitrary, against the principles of natural justice, equity and fair play in the matter of public employment and has thus violated the fundamental rights of petitioner under the Constitution of India.
- L. Because the act of the respondents is not fair but is arbitrary in the matter of opportunity of employment.

#### 6. DETAILS OF REMEDIES EXHAUSTED

The petitioner has no remedy available to him apart from approaching this Hon'ble Tribunal under the Administrative Tribunal Act, 1985.

7. The petitioner further declares that he has not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made before any court or any other authority or any other Bench of Tribunal nor any such application, writ petition or suit is pending before any of them.

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#### 8. RELIEF SOUGHT

In view of the facts mentioned above, the petitioner prays for the following reliefs:-





- An order or direction of a suitable nature (a) commanding the opposite parties to let the petitioner enjoy his last attempts for the next Civil Service Examination conducted by them.
- (b) An order or direction of suitable nature quashing the impugned punishment order dated 16.4.1990 (Annexure No.1) to this petition) be kindly passed.
- (c) Any other order or direction of suitable nature deems fit may kindly also be passed in favour of the petitioner and against the respondents.
- (d) allow the petition with costs.

#### 9. INTERIM RELIEF

The petitioner does/pray at this km stage any interim relief but reserves his right to move application at the proper time when it is needed.

10. Since the petitioner is moving this application through his counsel and the petitioner has signed also, this para is not applicable.

#### 11. PARTICULARS OF POSTAL ORDER FILED

Postal Order No.: 02 4/4769

23/8/90 Date:

Issuing Post Office: Higheent Boanch Postoffice
Lucknon-

#### 12. LIST OF ENCLOSURES

Enclosed in Compilation No. II.

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.16.

#### **VERIFICATION**

I, Subhash Chand Garg, aged about 26 years, son of Darshan Lal, resident of 18/223, Indira Nagar, Lucknow do hereby verify that the contents of all the paragraphs are true to my personal knowledge and that I have not suppressed any material facts.

LUCKNOW

DATED 24.8.1990.

(SUBHASH CHAND GARG)
PETITIONER

THROUGH:

(S.N.SRIVASTAVA)
Advocate.

Julais



### IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH, LUCKNOW

. . .

REGISTRATION NO.

OF 1990

SUBHASH CHAND GARG

PETITIONER

VERSUS

UNION PUBLIC SERVICE COMMISSION

& ANOTHER

RESPONDENTS

#### SUDEX IN COMPILATION NUMBER NO. IT

l. Application.

2. Annexure No.1:- Impugned punishment 2

order dated 16.4.1990.

3. Annexure No.2: - Notification of January, 1990

4. Annexure No.3: - Notification of February, 1990.

5. Annexure No.4: - Notification of March, 1990.

6. Annexure No.5:- Photo copy of the Interim orders of CAT, Delhi.

7. Annexure No.6:- Show cause notice to the petitioner dated
24.1.1990.

8. Annexure No.7:- Reply of petitioner is dated 7.2.1990.

9. Annexure No.8: - Rejection letter by 11-12 respondent.

10. Power.

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LUCKNOW:

DATED 2.8.1990.

S.N.SRIVASTAVA) Advocate

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In The Horible Central Administrative Tribunals Lucknow Bench Lucknow. - g 1990 Registration No. Subhash Chand Grang Vargus Union Public Service Commission 4 another Respondents COMPILATION NUMBER (List of Documents From Annexures 1 to 8 one attached Herewith) Doted 27/8/90 (S.N. SRIVASTAVA) ADVOCATE Lucknow COUNSEL FOR THE Sefars PETITIONER

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No.F.2(1):/90-E.III (R.No.20841) Union Public Service Commission Dholpur House, Shahjahan Road.

Ne - Delhi-110011, the 16.4.90

Regd.A.D.

Shri Subhash Chand Garg, NABALD, Commerce House, Majrat Ganj, F. 3. No 364, Lucknow-226 001,

Subject: - Civil Services ( ; cam) ( xam ; water, 1989.

511.

with reference to your candidature for the above mentioned examination and your letter dated 7.2.90. I am directed to say that your explanation has not been found satisfactory. The Union Public Service Commission have, therefore, decided to debar you from their examinations and selections for a period of three years yith effect from 23.3.90. Your candidature for the Civil Service (Main) Examination, 1989 has also been cancelled.

fours faithfully,

Harlotin Ly (Hukam Singh) Union Fublic Service Commission.

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Indian Railway Accounts Service, Group

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25th March, 1971:

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Armed Firms, Clase Juntary Civil Service. Railway Soord Secretariat Service, Croup Central Score ariet Service Group & 9, (Saction Clifick of Crade) A' in Central Industrial Security Force. Posts of Auskiell Johnmandant, Group Section Cilippes' Grade) 3 displaced person from arstwhile East tween ist danuary 1964 in Jiasth March

didate is a conditien repatriate or a prospective renderate of the an origin from upto a maximum of Thee teams of a canto India, under the index day on Agraement Shi Lanka and hiss intigralled to India on or upto a maxumum un authr years if a carafter 1st November, 1984 or is to migrate

Pakistan (now Bangladesh) and had migrated to incla outers the belod beScheduled Tribe and is also a bona-fide didate belongs to a Scheduled Caste or a upto a maximum of eight years if a can-

Age Limits A candidate must have attained the age of 21 years and must not have attained the August, 1964 and not liter man 1st August must have been born not marrier than 2nd ge of 26 years on ist August 1990 te. ha

The upper age and prescribed above with be relaxable.

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didate is a bona-fide displaced person upto a maximum of three years if a canbelongs to a Scheduled Caste or upto a maximum of five years if a candidate period between 1st January, 1964 and Desh) and had migrated to India during the from earstwhile East Pakistan (now Bangia Scheduled Tribe

Ş of existancemen including commissioned Service or (%) on invalidment. pto a maximum of ten years in the case

Scheduled Castes or the Scheduled pletion of assignment (included to years Military Service as on isi Micers & F.COs/SSCOs who belong to the charge on account of miscondia within Jule y at from lst Auguwhose as expandent is due to balco. Tabes and who have rendered at a 🧢 💌 (iii) on invalidment disability attributable to Military ficiency, or (ii) on account of whereise to so by way of discris 1990 and have been released (

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sian Embassy in Vietnam and who armed gency certificate issued to him by the n n India from Vietnam not earlier than . holder) as also a candidate holding e- arrepatriate of Indian origin (Indian passeer

of ex-servicemen including communition Officers and ECOs/SSCOs who Total to be completed within one year from \*st as on 1st August, 1990 and have been rendered at least five years Military Sain co August 1990) otherwise than by way of (including those whose assignment is and released (i) on completion of assignment poo a maximum of five years in in physical disability attributable to Manary conduct or inefficiency, or (ii) on account of dismissal or discharge on account of the

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UNION PUBLIC SERVICE COMMISSION

NOTICE

NEW DELHI, 30 DECEMBER 1989- 5 JANUARY 1990

Special Supplement

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Union Public Service Commission Lan

Annixu & No. 7

# CIVIL SERVICES EXAMINATION 1990

# IMPORTANT ANNOUNCEMENT

tion from 26 to 28 years. The upper age limit will be relaxable, as usual, for S.C., S.T. and other categories specified in the rules. It has also been decided to increase the number of attempts from 3 to 4. In pursuance of this decision, the Union Public Sub-Division of Chamba district of Himachal Pradesh, Andaman and Nicobar Islands or Lakshadweep and for candidates residing abroad from a date prior to 21st February, 1990 and whose applications are received by post from one of the areas mentioned above.) All other conditions relating to the Civil Services Examination, 1990, as notified earlier in the Employment Brief particulars as well as Application Form/Attendence sheet for the examination are again published herewith. FOR COMPLETE DETAILS CANDIDATES MAY PLEASE REFER TO THE EMPLOYMENT NEWS/ROZGAR SAMACHAR 1990 to **21st February**, 1990 (28th February, 1990 in the case of candidates residing in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of J & K State, Lahaul and Spiti. District and Pangi The Government of India have decided to raise the upper age limit prescribed for admission to the Civil Services Examina News/Rozgar Samachar and prominent daily newspapers in their issues dt. 30 th December, 1989, will remain unchanged Service Commission have extended the last date for receipt of applications for the Civil Services (Prefiminary) Examination 30TH DECEMBER, 1989.

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Employment News 10-16 February 11990

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Annixure No. 4

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- James Russell Lowell

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Mohanbari, Jorhat, Dimapur, Port Blair, Tripura, Lilabari, Srinagar, Leh, Tezpur, Silchar, Dibrugarh and Kohima only. Air Surchage

# VOL XIV No. 49 PAGES 48

consists of 48 pages in 2 sections

This Issue of Employment News Published also in Hindi and Urdu

# CIVIL SERVICES EXAMINATION, 1990

remain unchanged. Candidates can utilise the application form as daily newspapers in their issues dated 30th December, 1989 will earlier in the Employment News/Rozgar Samachar and prominent now decided to relax the upper age timit upto 31 years as on 1s application forms etc. write to Union Public Service Commission for supply of expletion tion form prescribed for the examination is being published in this in prominent daily newspapers in their issues dated 30th December, December, 1989, 6th January, 1990 and 10th February, 1990 and Employment News/Rozgar Samachar in its issues dated 30th printed alongside the Commission's advertisement published conditions relating to the Civil Services Examination, 1990 as notified March, 1990 including for candidates in remote areas. All other for the Civil Services (Preliminary) Examination, 1990 to 14th Commission have extended the last date for receipt of applications be 28 years. In pursuance of this decision, the Union Public Service August, 1990 for the Civil Services Examination to be held the Examination from 3 (three) to 4 (four). The Government have to 28 years and to increase the number of permissible attempts limit for admission to the Civil Services Examination from 26 years for Scheduled Caste, Scheduled Tribe and other categories the year 1990 only. The upper age limit will be relaxable, as usua specified in the rules. From 1991 onwards the upper age limit wou The Government of India had earlier decided to raise the upper age 989. A repeat notification containing Prospectus and the Applica-Special Supplement. Candidates should not, therefore at the right conclusion. A wellmanagement so that it may arrive can be made available to the competition. mation, correct facts and figures prevailing and decisions and policies to meet the marketing research. As markets the importance of continuous facts on which they may base their business firms require additiona

more

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economic wastes of society. research, information on various marketing research is telt by a Even middlemen have realised available to business houses aspects of marketing is made large number of business houses The need for continuous SHOOMERINGO marketing (v) To appraise and improve the

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NEW DELHI 3 - 9 MARCH 1990

(iv) To assist the management in To help the management in introduction of new products;

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MARKETING RESEARCH and/or management. methods of sales promotion

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provides information not data to Marketing research process

COMMISSION

# STAFFSEECHON

Selection Commission's advertisements for All India Competitive Examinations and selection posts and results of Rozgar Samachar every first and third Saturday of the major examinations will be published in Employment News/ month. It is notified for general information that w.e.f. 1.4.90, the Staff

An abridged version of the advertisements will appear in

various newspapers on the first and third Saturday of the EN 49/3

increased by 20,000 tonnes, in current season. Maharashtra by Gujarat by 56, 000 tonnes and in Karnataka by 70,000 tonnes, in U. P. by 90,000 tonnes, in production in Haryana has The sugar

tonnes. The sugar production showing an increase of over 4 lakh

corresponding date last year, against 41.86 lakh tonnes on the

compared to the sugar production during the current year is higher by

sugar production during various steps for increasing the The Government has initiated Contd on page 2 Col. 5

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APPLICANT(S)

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COUNSEL

RESPONDENT(S)

COUNSEL

Date Onless Report

Orders

30-4-90

hourd one tourned counsel.

Admit.

Table notice to the respondents to file their counter-affidavit within four weeks with a copy to the applicant, who may file rejoinant, in two teaks there after. I was proved the Duputy Registrar(J) on 17-7-1950

At regards interim relief, issue notice to the respondents between the respondents are directed to appear in the Civil Services (Preliminary examination from the applicant to appear in the Civil Services (Preliminary examination from the object of the object of the property of the object of the Union Public Forther commission as per Annexure-IV

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( P.K.KARTHA)
VICE CHAIRMAN

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14-5-1996

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Shir P. Ant , counsel for the as, t .est.

None present for the respondente descrite service of notice on them desti. The learned counsel for the applicant undertakes to file an affidavit in proof of service on the respondents within 3 days. The interior order already passed 1912 continue until further orders.

funny of the order be given dulty to the learned one is a for the ordinary

( D.K. CHAKRAVORTY )
MEMBER (A)

( P.K. KARTHA ) VICE CHAIRMAN

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संख्या REGISTERED, A.D. No. F. 2/1(1)/90-E.III

#### तंध लोकः सेवा आयाग

बौलपुर हाउस शाहजहाँ रोड

UNION PUBLIC SERVICE COMMISSION (SANGH LOK SEVA AYOG) DHOLPUR HOUSE, SHAHJAHAN ROAD

सेधा में To

नई दिल्ली-110011

New Delhi-110011

orri Subhash Chand Garg, LABARD, Commerce House, Hazrat Ganj, P.Box No. 304, Lucknow: - 226 001.

Subject: - Civil Service Main) Examination, 1949.

Sir,

Mith reference to your candidature for the above mentioned examination, I am directed to say that in Col. 27(a) and 27(b) of your application, which required you to state the number of times you had appeared at the Civil Services (Preliminary) Examination held in 1979 and thereafter including the current examination held in 1989 and to write the years of the examination in which you appeared, you have written 3 in column 27(a) and the years, 88 and 89 in column 27(b). In column 29 which required you to give particulars of Union Public Service Commission examinations/ recruitments by selection applied for/appeared including the Civil Services Examination you have submitted no information in respect of the Civil Services (Preliminary) Examination, 1985. At the end of the application you have signed a declaration that all statements made by you are true, complete and correct to the At the end of the application you have signed a declaration that all statements made by you are true, complete and correct to the best of your knowledge and belier, that you have read Rule 13 of the outer for the examination and enderstood that in the event of any information being found false a incorrect or ineligibility being detected before or after the xamination action could be taken against you by the Commission. You have further declared that you fulfil all the eligibility conditions regarding age limits, education qualifications etc. The examination admission to the education qualifications etc. prescribed for admission to the examination and that you had not exhausted the number of attempts admissible to you under Rule 4 of the Rules for the Examination. It has, however, been verified from the records of this office that basides being a candidate for Civil Services (Preliminary) & (Main) Examination, 1987(Roll No. 103344), Civil Services (Preliminary) & (Main) Examination, 1988(Roll No. 13189) Civil Services (Preliminary) & (Main) Examination, 1989(Roll No. 20841), you were also a candidate for the Civil Services (Preliminary)

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1985 (holl No. 80624) and had also appeared thereat.

- 2. (a) You, therefore, seem to have knowingly suppressed in your application information regarding your previous candidature in respect of the Civil Services (Preliminary) Examination, 1985, and
  - your previous candidature mentioned above in order to gain unauthorised admission to the Civil Services Examination, 1989.
- 3. You have, thus clearly infringed rules 4 and 13 of the half for the Civil Services (Main) Examination, 1989 which appeared in the Gazette of India Extraordinary dated 17.12.1988, and copy of which was supplied to you alongwith the blank application form and instructions contained in para 4 and 6 of the Notice for the Civil Services (Preliminary) Examination, 1989, which appeared in the Special Supplement of the Employment News cated 17.12.1988.
- 4. You are, therefore, required to show cause why action so not be taken against you under Rules 4 & 13 of the Rule for the Civil Services (N.11) Bendhatton, 1989 published in the Basette of India introduction detect (7.12.1988 and para and 6 of the Notice for the Civil Services (Preliminary) examination, 1989 published in Operial Supplement of Employment News dated 17.12.198
- Secretary, Union Fucine Service Schmission (to be addressed to the undersigned by name) latest by ) 1999 on or after which date the Commission shall proceed further in the matter as they deem fit without any further reference being made to you.

Yours faithfully,

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( HAKAM SINGH )
Under Secretary,
Union Public Service Commission.

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Shri Makam Singh, Under Secretary, Union Public Service Commission, 

Sir,

#### de :- Civil Services (Main) Examination, 1989

Please refer to your letter Wo.F.2/1(1)/90-E.III
asca 26.1.1990 on the subject mentioned above. This
is a fact that I had appeared in 1985 Civil Services (P) kram. However, I did not qualify in the said examination and hance was not sligible for appearing in the main \_mamination in 1985. As this attempt of mine in 1985 has only for the Proliminary Axamination, I was under the impression that it will not be counted as an attempt for the purposes of eligibility for civil services examination. however, after receiving your show-cause notice, I have your through the rules of this examination as referred to in your above mentioned letter. Now I stand quided that even an attempt in the preliminary examination is counted as an attempt in the examination. However, at the time of filling up the application form due to an error of judgement and misinterpretation of the rules I did not Luntion by attempt of 1985 in my application.

I would like to further nuberit that recently the Gove has increased the number of attempts for the said administion from three to lour. In the light of this, the Countssion may kindly take ympathetic view in my case.

Thanking you,

Yours faithfully,

OBHASH CHAMD GARG)

of the Horiba Carrow . Homeworks the Consu. Luctuans Bear I LUCKNOW

Ragishalism (10 31990 Dist LIKKNOW)

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Uman Puthe Senice Commission Cur. Str.

#### NO. CS(P)/ROLL NO. 107648 /87--E. III UNION PUBLIC SERVICE COMMISSION

Dholpur House, Shahjahan Road NEW DELHI-110011, the 2.4. 8/

To Sh. Ram Karan Dist. Supply Officer, 別立志。Unnao。2098年/ Sir/Machem,

Your application for the Civil Services (Preliminary Examination, 1987has been rejected for the following reason (s)

(as ticked):

Not within the Prescribed age limits

Prescribed fee not paid. Optional subject not indicated. More than one optional subject indicated. Optional subject indicated not one of the (v) prescribed optional subjects. Photographs not affixed on the application (vi) and attendance sheet (vii) Educational eligibility concition fulfilled. Application not on the format prescribed (viii) for Civil Services (Preliminary) Examination, 1987

I am to inform you that no further correspondence or clarification in the matter will be entertained.

Yours faithfully,

Under Secretary,

Union Public Service Commission.

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MGIPF 831UPSC/86-6,600 -5-2-87.

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वैशा में

महीदय.

वापका निधित हेता (ग्रारमिक्क) परीजा, 1987 ए । भूरकेल निम्निनिधिव गारण/रणणो (ययाचिहित) से प्रस्कृति जिला कर्

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In mukanille Centri, Vakalatnama<sub>e</sub>, In the High Court of Judicature at Allaha AT ash Chand brasa VERSUS Whe Service Commission Rambher of 19 90 fazictation No. I | We the undersigned do hereby nominate and appoint Shri SN SRIVASTAVA 340 Sahganj DISH UNMAO (U.P.) Advocate, to be counsel in the above matter, and for me | us and on my ! our behalf to appear, plead, act and answer in the above Court or any Appellate Court or any Court to which the business is transferred in the above matter, and to sign and file petitions, statements, accounts, exhibits, compromises or other documents whatsoever, in connection with the said matter arising there from, and also to apply for and receive all documents or copies of documents, depositions, etc., etc., and to apply for issue of summons and other writs or subpoena and to apply for and get issued any arrest, attachment or other execution, warrant or order and to conduct any proceeding that may arise thereout and to apply for and receive payment of any or all sums or submit the above matter to arbitration. Provided, however, that, if any part of the Advocate's fee remains unpaid before the first hearing of the case or if any hearing of the case be fixed beyond the limits of the town, then, and in such an event my | our said advocate shall not be bound to appear fore the court and if my/our said advocate doth appear in the said case he shall be entitied to  $\mathcal{A}$ n outstation fee and other expenses of travelling, lodging, etc. Provided ALSO that if the case, be dismissed by default, or if it be proceeded ex parte, the said advocate(s) shall not be held responsible for the same. And all whatever my | our said advocate(s) shall lawfully do, I do, here by agree to and shall in future ratify and confirm. ACCEPTED : Advocate S.N. Ad